

Tur prices drop below MSP as supplies increase

FE BUREAU
Pune, December 21

WITH ARHAR (TUR) prices ruling below the Minimum Support Price (MSP) of ₹6300 per quintal this season, the National Cooperative Marketing Federation (Nafed) is all set to procure around 3.71 lakh tonnes from six states excluding Maharashtra.

Maharashtra has sought permission for the procurement of 2.71 lakh tonnes of arhar from the Centre and the government is likely to grant permission within the next couple of days, senior officials at Nafed in charge of the procurement process said.

The government, however, has issued notifications permitting procurement of 2.50 lakh tonnes from Karnataka, 80,000 tonnes from Telangana, 25,000 tonnes from Andhra Pradesh and 11,000 tonnes from Tamil Nadu. In Maharashtra, however, the online registrations of farmers began from Monday itself. Maharashtra Farmer Producers Company (MahaFPC), an apex body of farmer producer companies in the state is expected to procure around 75,000 tonnes while Vidarbha Cooperative Marketing Federation Maharashtra State Cooperative Marketing Federation and other farmer producer companies are expected the remaining amount, Yogesh Thorat, MD, MahaFPC said.

Wholesale prices of major pulses like gram, tur, are ruling much below MSP due to cheaper imports from Africa after the central government shifted these pulses from restricted category on import list to free category. Additionally, NAFED is also selling these pulses to increase supplies. Gram is selling at ₹4600-4700 per quintal against the MSP of ₹5100 per quintal, while tur is selling at ₹5800-6000 per quintal against the MSP of ₹6100 per quintal.

The government has allowed the import of moong (green gram), urad (black gram) and tur (red gram) to continue without quantitative restrictions under "free" category until March 31 next year. Besides, importers can continue to take physical delivery until June 30, 2022 if bill of lading is issued by March, the commerce ministry said in separate notifications.

Jitu Bheda, chairman, India Pulses and Grains Association (IPGA) said since the government has allowed imports without quantitative restrictions, prices are under pressure.

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE

Notice is hereby given that the share certificates (no(s) 657627, 1048777, 2210341, 3151265, 5068319, 5068320, 6430805 for 84 shares bearing distinctive no(s) 17498017-17498021, 2574419-2574429, 43598136-43598149, 49631378-49631382, 83493263-83493282, 83493283-83493286, 13579216-135792342 standing in the name of **KARUNA KUMARI** in the books of **M/s RELIANCE INDUSTRIES LIMITED**, have been lost/misplaced/destroyed and the advertiser has applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfin Technologies Private Limited, Selenium Tower B, Plot no: 31 & 32 Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 21/12/2021. Name(s) of the Shareholder(s)
Place: Mumbai **KARUNA KUMARI**

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Parliament passes electoral reforms Bill after RS approval amid Oppn walkout

TMC's Derek O'Brien suspended for "unruly behaviour"

PRESS TRUST OF INDIA
New Delhi, December 21

A BILL to link electoral roll data with the Aadhaar ecosystem was passed by Parliament on Tuesday with the Rajya Sabha approving it amid a walkout by the Opposition and high drama when Derek O'Brien flung a rule-book at the reporters' table after which the TMC MP was suspended from the House for "unruly behaviour".

Rejecting the opposition criticism of the Election Laws (Amendment) Bill, 2021 that seeks to weed out fake voters from electoral rolls, Law Minister Kiren Rijiju said in our democracy, the electoral process should be cleansed and that can happen only if the electoral rolls are clean. The bill, which was approved by voice vote, was cleared by the Lok Sabha on Monday.

Calling the Electoral reforms bill as "very good" and a "revolutionary" step, Rijiju also said the linking of electoral rolls to the Aadhaar number is only voluntary and not compulsory, adding it will help end fake and bogus voting and make the electoral process credible.

Sources in the government, meanwhile, said the move would solve a "major problem" of multiple enrolment of a person at different places and help in "cleaning" the voters' list to a great extent.

The government sources said



The Bill incorporates various electoral reforms which have been discussed for a long time, and shared a 2018 statement of the Election Commission (EC) following a meeting of all recognised national and regional parties on various electoral reforms.

"Political parties urged the commission to link Aadhaar numbers with electors' detail for better electoral roll management," the EC had said.

The Bill seeks to allow electoral registration officers to seek Aadhaar number of people who want to register as voters "for the purpose of establishing the identity".

At the same time, the amendment bill makes it clear that "no application for inclusion of name in the electoral roll shall be denied and no entries in the electoral roll shall be deleted for inability of an individual to furnish or intimate Aadhaar number due to such sufficient cause as may be prescribed".

The Bill was passed after an hour-long discussion with members of several parties supporting the bill though some concerns were voiced.

Members of the BJP, JD(U), YSRCP, AIADMK, BJD, TDP and TMC-M said it will help in eradicating duplicate and fake voters from electoral rolls, and termed it as a far-reaching electoral reform.

The discussion continued amid protests by opposition members who were in the well throughout raising slogans. They later staged a walkout as their demand for sending the Bill to a Select Committee was rejected.

Members of the Congress, TMC, CPI-M, CPI, DMK, RJD, Samajwadi Party (SP), AAP and NCP walked out from the House in protest. They earlier opposed the Bill saying it infringes on voters' right to privacy and goes against the Supreme Court judgement.

"This Bill will be opposed only by those who take advantage of fake voting. Otherwise, there is no basis for opposing this Bill," Rijiju said.

adding that new and genuine voters will never forget him for doing so. The country has understood the necessity of this electoral reform Bill, he said.

The opposition parties demanded a division of votes as they had moved a motion to send the Bill to a select committee, which was rejected by voice vote.

O'Brien cited rules for a divi-

sion of votes even as Deputy Chairman Harivansh urged members to go to their seats to enable this process. However, opposition members continued to raise slogans in the well of the House.

"...we have all the regards for the rules but the same thing you did on the farm laws you are doing today," O'Brien said as he threw the Rajya Sabha rule book towards the Chair and announced a walkout from the House. The book fell on the table where officials sit along with the Secretary General.

Ruling party members strongly condemned the Trinamool Congress (TMC) leader's act with Leader of the House Piyush Goyal saying it is not only an insult of the chair or the secretary general or the table or the House but an insult to the entire country.

Special CBI court in Mumbai rejects Thapar's bail plea

PRESS TRUST OF INDIA
Mumbai, December 21

A SPECIAL CBI COURT in Mumbai on Tuesday rejected the bail plea of businessman Gautam Thapar in a case pertaining to the sale of a property at a prime location in Delhi. The case pertains to allegations in the sale of a property situated on Amrita Shergill Marg in Delhi to a company owned by the wife of Yes Bank co-founder Rana Kapoor for which a separate FIR was registered by CBI at Mumbai.

The bail plea of Gautam Thapar, promoter of the Avantha group of companies, was rejected by special judge M R Purwar, though a detailed order has not been made available as yet.

Thapar's legal team from Karanjawala & Company argued

Gautam Thapar's legal team from Karanjawala & Company argued he was not arrested during the investigation and that the charge sheet had already been filed

he was not arrested during the investigation and that the charge sheet had already been filed. They also told court Thapar had duly cooperated in the investigation by joining the probe as and when called upon to do so by the CBI. They further submitted that no instance of cheating was committed as no loss was caused to Yes Bank since the complete amount had been repaid.

'India adds 8,530 MW renewable energy capacity till Nov this fiscal'

PRESS TRUST OF INDIA
Mumbai, December 21

INDIA HAS ADDED 8,530.92 megawatts (MW) of renewable energy capacity, including large hydro units, during April-November of the current fiscal, which is higher than 8,058.10 MW added in the entire 2020-21, Parliament was informed.

During April-November 2021, 8,530.92 MW of the renewable energy capacity including large hydro, was added in the country, which is higher than 8,058.10 MW added in the entire fiscal of 2020-21, according to a reply to a query in the Rajya Sabha given by Union power and new & renewable energy minister R K Singh.

DELHI JAL BOARD DELHI SARKAR
OFFICE OF THE EXECUTIVE ENGINEER (T/A.C.E.(M)-4)
LUCKNOW ROAD, TIMAR PUR, DELHI - 110054

Short NIT. No.52 (Item no.1,2,3,4) (2021-22) E.E.(T/A.C.E.(M)-4)

S. No.	Name of work	Estimated Cost (Rs.)	Date of release of tender in e-procurement solution	Earnest Money	Tender Fee (Non-refundable)	Last date/time of receipt of tender through e-procurement solution
1.	Improvement of Peripheral sewerage system in Malka Ganj and Timarpur ward in AC-03 under ACE(M) 04. (Re-invoice). ID 2021_DJB_213103.1	35,13,280/-	20-12-2021 04 P.M. onward	Exempted vide office memorandum No. F-94/2020-PPD and DJB endorsement No. DJB/2020-21/Misc-II (PT)/971 Dated: 23.12.2020	Rs. 500/-	Technical bid will be received 27-12-2021, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.
2.	Improvement of Peripheral sewerage system in Mukherjee Nagar and GTB Nagar ward in AC-03 under ACE(M) 04. (Re-invoice). ID 2021_DJB_213103.2	40,46,687/-			Rs. 500/-	Technical bid will be received 27-12-2021, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.
3.	Improvement of 450 mm dia and 500 mm dia Peripheral sewer lines of Adarsh Nagar Constituency under ACE(M) 04. (Re-invoice). ID 2021_DJB_213103.3	47,26,598/-			Rs. 500/-	Technical bid will be received 27-12-2021, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.
4.	Improvement of 600 mm dia and 700 mm dia Peripheral sewer lines of Adarsh Nagar Constituency AC-04 under ACE(M) 04. (Re-invoice). ID 2021_DJB_213103.4	37,94,528/-			Rs. 500/-	Technical bid will be received 27-12-2021, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.

Further details in this regard can be seen at <https://govtprocurement.delhi.gov.in> ISSUED BY P.R.O. (WATER) Advdt. No. J.S.V. 860 (2021-22)

Sd/- (S.K. SINGH)
EXECUTIVE ENGINEER-T(M)-4

STOP CORONA "Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT
TNIAM PROJECT
REQUEST FOR BIDS (RFB)
(One-Envelope Bidding Process without e-Procurement)
NATIONAL OPEN COMPETITIVE PROCUREMENT
Bid Invitation No. 04/2021-2022/VBC/CUDALORE/ DATED: 21.12.2021

1. The Government of India has received financing from the World Bank towards eligible payments under the contract for construction of work as detailed below.

2. Bidding will be conducted through national open competitive procurement using a Request for Bids (RFB) as specified in the World Bank's Procurement Regulations for IPF Borrowers, July 2016, Revised August 2018, ("Procurement Regulations") and is open to all Bidders as defined in the Procurement Regulations.

3. Bidders from India should, however, be registered with the Government of Tamilnadu under class I (State level) or other State Governments/Government of India, or State/Central Government Undertakings. Bidders from India, who are not registered as above, on the date of bidding, can also participate provided they get themselves registered by the time of contract signing, if they become successful bidders.

4. The Water Resources Department, Government of Tamilnadu, For and on behalf of Governor of Tamil Nadu, The Superintending Engineer, WRD., Vellar Basin Circle, Cuddalore-607001, Cuddalore District, Tamil Nadu now invites sealed Bids from eligible Bidders for the construction of work detailed below in the table. Interested bidders may obtain further information and inspect the bidding documents at the address given below during office hours. Bidders are advised to note the clauses on eligibility (Section I Clause 4) and minimum qualification criteria (Section III - Evaluation and Qualification Criteria), to qualify for the award of the contract. In addition, please refer to paragraphs 3.14 and 3.15 of the "Procurement Regulations" setting forth the World Bank's policy on conflict of interest.

5. The bidding document may be purchased by interested eligible Bidders from the office of The Superintending Engineer, WRD., Vellar Basin Circle, Cuddalore-607001, Cuddalore District Tamil Nadu from 21.12.2021 up to 27.12.2022 upon payment of a non-refundable fee (three sets) as indicated in the table below, in the form of Demand Draft (DD) on any Scheduled/ Nationalized bank payable at Vridhachalam and Chidambaram favour of the Executive Engineer, WRD., Vellar Basin Division, Vridhachalam - SI. No. 1, 2 and the Executive Engineer, WRD., Coleroon Basin Division, Chidambaram - SI. No. 3. Bidding document requested by mail will be dispatched by countersealed post on payment of an extra amount of Rs.600/- The Superintending Engineer, WRD., Vellar Basin Circle, Cuddalore-607001, Cuddalore District, Tamil Nadu will not be held responsible for the postal delay if any, in the delivery of the documents or non-receipt of the same. The bidding documents can be downloaded from the website <http://www.tenders.tn.gov.in> at free of cost. In such cases, the bidder is responsible for ensuring that the website is also downloaded and incorporated.

6. Bids must be delivered to The Superintending Engineer, WRD., Vellar Basin Circle, Cuddalore-607001, Cuddalore District, Tamil Nadu on or before 3.00 PM on 28.01.2022 and will be publicly opened on the same day at 3.30 PM, in the presence of the Bidders designated representatives. If the office happens to be closed on the date of receipt of bids as specified, the bids will be received and opened on the next working day at the same time and venue. Late Bids will be rejected.

7. All Bids must be accompanied by a Bid Security of the amount specified for the work in the table below, drawn in favour of the Executive Engineer, WRD., Vellar Basin Division, Vridhachalam - SI. No. 1, 2 and the Executive Engineer, WRD., Coleroon Basin Division, Chidambaram - SI. No. 3. Bid security will have to be in any one of the forms as specified in the bidding document and shall have to be valid for 45 days beyond the validity of the bid.

8. A pre-bid meeting will be held on 07.01.2022 at 11.00 AM at the office of The Superintending Engineer, WRD., Vellar Basin Circle, Cuddalore-607001, Cuddalore District, Tamil Nadu to clarify the issues and to answer questions on any matter that may be raised at that stage as stated in ITB Clause 7.4 of Instructions to Bidders of the bidding document. Bidders are advised to obtain the bidding document prior to the pre-bid meeting in order for bidders to have a good understanding of the scope of work under this contract for discussion and clarification at the pre-bid meeting.

9. Other details can be seen in the bidding document.

10. The address for communication is as under:
Name & Designation of Officer: Er D. Dakshinamoorthy, B.E., M.Tech., Superintending Engineer
Official Address: Vellar Basin Circle, Cuddalore, Email: sewdudd@yahoo.co.in Telephone: 04142 - 230 323
Website: www.tenders.tn.gov.in Fax: 04142 - 221 758

Sl. No.	Package No.	Name of work	Approximate value of work (Rs in Lakhs) Including GST	Bid security (Rs in Lakhs)	Cost of document (Rs.)	Sale of bid document	Last date of receipt of Bid and opening Date.	Period of completion
1	2	MANIMUKTHA NADHI SUB BASIN - Rehabilitation and Modernisation of 1 tank and its Supply channel in Kallakurichi Block, 10 Tanks and its supply channel & 1 Anicut in Thiyagadurgam Block, 1 Anicut in Sankarapuram Block of Kallakurichi Taluk, 4 Tanks and its Supply channel in Kallakurichi Block, 3 Tanks and its supply channel & 1 Anicut in Thiyagadurgam Block, 9 Tanks & 4 Anicuts in Sankarapuram Block, 5 Tanks in Reshivandiyam Block of Sankarapuram Taluk and 2 Tanks & 3 Anicuts and its Supply channel in Kallakurichi Block of Chinnasalem Taluk of Kallakurichi District under Manimukthanadhi Sub Basin.	1293.00	25.90	15000+ 2700 (GST)	28.12.2021 to 27.01.2022	28.01.2022 at 3.00 PM and Opening at 3.30 PM onwards	24* Months
2	3	PARAVANAR SUB BASIN - Rehabilitation and Modernisation of 4 Tanks and 2 Anicuts and its supply channel in Kurinipadi Block of Kurinipadi Taluk and 1 Tank and its supply channel in Melbhuvanagin Block of Bhuvanagin Taluk of Cuddalore District under Paravanan Sub Basin.	341.00	6.85	15000+ 2700 (GST)	28.12.2021 to 27.01.2022	28.01.2022 at 3.00 PM and Opening at 3.45 PM onwards	15* Months
3	4	PARAVANAR SUB BASIN - Rehabilitation and Modernisation of 8 Irrigation Channels in Melbhuvanagin Block of Bhuvanagin Taluk and 1 Irrigation Channel in Kurinipadi Block & Taluk of Cuddalore District under Paravanan Sub Basin.	587.50	11.80	15000+ 2700 (GST)	28.12.2021 to 27.01.2022	28.01.2022 at 3.00 PM and Opening at 4.00 PM onwards	18* Months

*Including rain season & water regulation period.
Sd/-
Superintending Engineer, WRD.
Vellar Basin Circle, Cuddalore.

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
(formerly known as OASIS Auto Financial Services Limited)
(A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office: Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
Tel: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

APPENDIX- IV-A [See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Orix Leasing & Financial Services India Ltd., will be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS BASIS" on 25-01-2022 for recovery of INR 13802479.55/- (Rupees One Crore Thirty Eight Lac Two Thousand Four Hundred Seventy Nine and Paise Fifty Five Only) as on 01-07-2019 due to Orix Leasing & Financial Services India Ltd. from M/s Mindswee Ideas Private Limited, Vinnet Govardhan Shah, Reena Vineet Shah (borrower and co-borrower(s)). The Reserve Price will be INR 15373500/- (One Crore Fifty Three Lac Seventy Three Thousand Five Hundred Only) and the Earnest Money Deposit (EMD) will be INR 15,37,350/- (Rupees Fifteen Lac Thirteen Seven Thousand Three Hundred Fifty Only).

DESCRIPTION OF MORTGAGE PROPERTY
ALL THAT PART AND PARCEL OF PROPERTY BEING FLAT NO. A-401, 4TH FLOOR, YOGI AVENUE EKSAR ROAD, YOGI NAGAR, BORIVALI (W), MUMBAI - 400091
For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e. <https://www.orixindia.com/leasing.php>

Date: 21-December-2021
Loan Account No - LN0000000008534

Sd/-
Authorised Officer
Orix Leasing & Financial Services India Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JVPD PROPERTIES PVT. LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	JVPD Properties Private Limited
2. Date of incorporation of corporate debtor	09/02/2011
3. Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC213212
5. Address of the registered office and principal office (if any) of corporate debtor	501, 5th Floor, Prime Plaza, Next to Asha Parekh Hospital, S.V. Road, Santacruz, Mumbai - 400 054
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 07/12/2021 (Received on: 20/12/2021)
7. Estimated date of closure of insolvency resolution process	04/06/2022 (from the date of order) 17/06/2022 (from the date of receipt of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kedar Mulya IBBI/PA-001/IP-P/01365/2018-19/12282
9. Address and e-mail of the interim resolution professional, as registered with the Board	1301, Chaitanya Residency, Jay Prakash Nagar, Road No. 2, Goregaon East, Mumbai Suburban, Maharashtra, 400063 kmulya@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Digital mode Claims to be strictly sent only digitally on the captioned email id: ip.jvpd@gmail.com 20/12/2021 (from the date of order) 02/01/2022 (from the date of receipt of order)
11. Last date for submission of claims	Home-buyers
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	The undersigned has not been able to fetch 3 names for AR however due to paucity of time, has proceeded with the publication of Form A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Web link: http://ibbi.gov.in Address: N.A.
14. (a) Relevant Forms and (b) Details of authorised representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of JVPD Properties Private Limited on 02/01/2022. The creditors of JVPD Properties Private Limited, are hereby called upon to submit their claims with proof on or before 02/01/2022 (from the date of receipt of order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in form, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Kedar Mulya
Interim Resolution Professional of M D Devcon Pvt. Ltd.
Regd. No.: IBBI/PA-001/IP-P/01365/2018-19/12282

Date: 21.12.2021
Place: Mumbai

TATA CAPITAL FINANCIAL SERVICES LTD.
Branch Address: 7th Floor, Videocon Tower, Jhandewalan Extension, Block - E, Delhi - 110055

CORRIGENDUM
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
With reference to the advertisement published in this newspaper on dated 20.12.2021 regarding "SALE NOTICE" in MIS CASTLE 9 RESTAURANTS PVT. LTD. (5851377 & 21800945). It is hereby informed that the sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5 P.M. on 11TH DAY OF JANUARY, 2022. All other details shall remain the same.

Sd/-
Authorized Officer
Tata Capital Financial Services Ltd.

Place: DELHI
Date : 22/12/2021

BURGER KING INDIA LIMITED
(Formerly known as Burger King India Private Limited)
CIN: L55204MH2013FLC249896
Registered Office: Unit Nos. 1003 To 1007, 10th Floor, Mittal Commercial, Asan Pada Road, Chhatrapati, Marol, Andheri (East), Mumbai - 400 059
Website: www.burgerking.in | Tel No.: +91 22 7193 3000
E-mail: investor@burgerking.in

NOTICE OF POSTAL BALLOT

Notice is hereby given pursuant to Section 110 read with Section 108 of the Companies Act, 2013 ('the Act'), Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') and the Secretarial Standards on General Meeting ('SS-2') issued by the Institute of Company Secretaries of India (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), General Circular Nos. 20/2021, 10/2021, 39/2020, 33/2020, 22/2020, 17/2020 and 14/2020 dated December 8, 2021, June 23, 2021, December 31, 2020, September 28, 2020, June 15, 2020, April 13, 2020 and April 8, 2020, respectively, issued by the Ministry of Corporate Affairs, Government of India ('MCA Circulars'), the Company is seeking approval of its members by way of Postal Ballot Voting (only through remote e-Voting) for the businesses as set out in the Postal Ballot Notice dated December 15, 2021 together with the Explanatory Statement thereto.

In accordance with the aforesaid provisions and MCA Circulars, the Company has on Tuesday, December 21, 2021 sent the Postal Ballot Notice only by e-mail to those members who have registered their e-mail address with their Depository Participant(s) ('DPs') or Link Intime India Private Limited ('LIPL/RTA') and whose names appear in the Register of Members/ List of Beneficial Owners as received from Depositories i.e. National Securities Depository Limited ('NSDL') / Central Depository Services (India) Limited ('CDSL') as on Friday, December 17, 2021 ('Cut-off date'). Further, in accordance with the MCA Circulars, the requirement of sending a physical copy of the Notice along with Postal Ballot Form and a pre-paid business reply envelope has been dispensed with. Therefore, the members are required to communicate their assent or dissent through the remote e-Voting system only.

Registration of E-mail Address:
Manner of registering e-mail address in brief is given below:

Demat Shareholders	Connect with your DP
Web-portal temporary registration (For Demat and Physical Shareholders)	Click on link:https://linkintime.co.in/EmailReg/Email_Register.html to register your e-mail address. The Members may also visit the website of the Company i.e. www.burgerking.in for instruction w.r.t. registration of e-mail address.
Physical Shareholders	Write an e-mail with request letter mentioning name, folio number, scan copy of self-attested PAN, cancelled cheque leaf bearing name of the Member and copy of physical share certificate to LIPL at mt.helpdesk@linkintime.co.in .

Casting of Vote:
In compliance with Sections 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the SEBI Listing Regulations, the Company has provided facility to members to exercise their vote electronically through remote e-Voting only from e-Voting platform provided by LIPL.

In case e-mail ID is registered with the Company/ RTA/ DP	Detailed procedure w.r.t. e-Voting is sent to the registered e-mail ID and also made available in the Notice of Postal Ballot.
In case Members holding of shares in Physical Form or e-mail ID is not registered with the Company/ RTA/ DP	Detailed procedure w.r.t. e-Voting is available in the Notice of Postal Ballot.

The e-Voting period commences on Wednesday, December 22, 2021 at 10:00 A.M. and ends on Thursday, January 20, 2022 at 5:00 P.M. The remote e-Voting module shall be disabled for voting thereafter. During this period, the members of the Company holding shares, as on the cut-off date, being Friday, December 17, 2021, may cast their vote by electronic means. Any recipient of the Postal Ballot Notice who was not a Member of the Company as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date.

The Postal Ballot Notice, and manner of e-Voting process can be downloaded from the Company's website i.e. www.burgerking.in and also on the website of LIPL i.e. instavote.linkintime.co.in.

The Board of Directors has appointed Ms. Ashwini Inamdar or failing her Mr. Atul Mehta, Partner, M/s. Mehta & Mehta, Practicing Company Secretaries, as a Scrutinizer to scrutinize the postal ballot and e-voting process in a fair and transparent manner.

The results of the voting by Postal Ballot will be announced on or before January 22, 2022. The said result of the Postal Ballot along with the Scrutinizer's Report will also be displayed on the Company's website (www.burgerking.in) and also on the website of LIPL (instavote.linkintime.co.in) under Help section or can contact Mr. Rajiv Ranjan, Assistant Vice President - e-Voting, Link Intime India Private Limited, C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai - 400 083 at 022 - 4918 6000 or send an e-mail to enotices@linkintime.co.in.

For Burger King India Limited
(Formerly known as Burger King India Private Limited)
Sd/-
Madhulika Rawat
Company Secretary and Compliance Officer

Place: Mumbai
Date: December 21, 2021